

**IN THE CUSTOMS EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
WEST ZONAL BENCH AT MUMBAI**

Appeal No. C/20/2011

(Arising out of Order-in-Appeal No. 98/Mumbai –III/2010 dated 14 October 2010 passed by the Commissioner of Customs (Appeals) Mumbai Zone-III)

Ms. Marzbeen Parushasp Jila

Appellant

Vs.

Commissioner of Customs (ACC & Export)

Respondent

Mumbai

Appearance:

Shri Prashant Patankar, Consultant, for the Appellants

Shri C. Singh, AC (AR), for the respondent

CORAM:

Hon’ble Shri C J Mathew , Member (Technical)

Hon’ble Shri Ajay Sharma , Member (Judicial)

Date of hearing: 28.05.2018

Date of decision: 28.05.2018

O R D E R No:

Per: Coram

Upon the matter being called out, it was submitted by the representative of the appellant that they wish to withdraw the appeal.

Accordingly, the appeal is dismissed as withdrawn.

(Dictated in Court)

**(Ajay Sharma)
Member (Judicial)**

**(CJ Mathew)
Member (Technical)**

**SB*